

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KARTHIK ALLOYS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Karthik Alloys Limited
2.	Date of incorporation of corporate debtor	30 th December, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31200GA1992PLC001969
5.	Address of the registered office and principal office (if any) of corporate debtor	L6L7 Cuncolim Industrial Estate Cuncolim Salcette Goa -403703
6.	Insolvency commencement date in respect of corporate debtor	17 th December, 2019 (The Order of commencement was communicated to the IRP on 03.01.2020 by the Financial Creditor)
7.	Estimated date of closure of insolvency resolution process	13 th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anneel Saraogi Regn. No: IBBI/IPA-001/IP-P01320/2018-2019/12009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P1, Hyde Lane, 7th Floor Suite-7B, -Kolkata-700015 Email id: anneelsaraogi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P1, Hyde Lane, 7th Floor Suite-7B, -Kolkata-700015 Email id: cirpkarthikalloys@gmail.com
11.	Last date for submission of claims	17 th January, 2020 (The Order of Commencement was made available to the IRP on 03.01.2020 the claims shall be submitted within a period of 14 days from the date of communication of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Karthik Alloys Limited** on 17th December, 2019.

The creditors of Karthik Alloys Limited are hereby called upon to submit their claims with proof on or before 17th January, 2020 to the interim resolution professional at the address mentioned against entry No.

10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.01.2020

Place:Kolkata



ANNEEL SARAOGI

Interim Resolution Professional

RegNo:IBBI/IPA-001/IP-P01320/2018-2019/12009